

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508

(IB)-264(PB)/2023

New IA/5814/2023, IA/3942/2023, IA/3316/2023, IA/3472/2023,
IA/3481/2023, IA/3280/2023, IA/3277/2023, IA/2944/2023, IA/3254/2023,
IA/3048/2023, IA/2850/2023, Int. Pet./68/2023, IA/4361/2023,
IA/3101/2023

IN THE MATTER OF:

Go Airlines (India) Limited

....Applicant

SECTION

U/s 10 of IBC, 2016

Order delivered on 30.10.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Ajay Kumar, Mr. Hetram Bishnoi, Ms. Anchal Nanda, Advs. in IA/2850/2023
Ms. Ameya Gokhale, Ms. Meghna Rajadhyaksha, Mr. Vaijyant Paliwal, Mr. Rishabh Jaisani, Mr. Harit Lakhani, Ms. Mehak Nayak in IA/3280/2023, IA/3277/2023 & IA/2944/2023
Mr. Promod Nair, Sr. Adv. with Mr. Sumit Chatterjee, Adv. in IA/4361/2023
Mr. Ravi Nath, Mr. Ankur Mahindro, Mr. Rohan, Mr. Aditya Kapur, Mr. Ankit Garg, Mr. Mehul Jain, Advs. in IA/3472/2023 & IA/3481/2023
Mr. Anandh Venkataramani, Mr. Anubhav Dutta, Mr. Priyal Shah, Ms. Akshita, Advs. in IA/3048/2023
Mr. Kevic Setalvao, Sr. Adv. with Mr. Nimish Vakil, Mr. Amit Pai, Ms. Bhavana Duhoon, Mr. Anshul Syal, Mr. Abhiyudaya Vats, Advs. in IA/3316/2023
Mr. Nishant Awana, Ms. Rini Badoni, Mr. Hardik Choudhary, Advs. in New IA/5814/2023
Mr. Naman Joshi, Ms. Ritika Vohra in Int. Pet./68/2023 & IA/3101/2023
Ms. Marylov Bilawala, Mr. Pranaya Goyal, Mr. Dhruv Khanna, Ms. Sharleen Lobo, Mr. Chiranjivi Sharma,

Ms. Priya Desai, Ms. Apoorva Kaushik, Ms. Nehal Gupta, Ms. Shakshi, Mr. Vasu Gupta, Mr. Uday Mathur, Advs. in IA/3254/2023
For the Respondent : Mr. Sahil Monga, Adv. for IBBI in IA/3942/2023
For the CoC : Mr. Dheeraj Nair, Mr. Angad Baxi, Ms. Vishrutyi Sahani
For the RP : Mr. Diwakar Maheshwari, Mr. Shreyash Edupaganti, Ms. Pratiksha Mishra, Advs.

ORDER

New IA/5814/2023:-

This is an application filed under Section 60(5) of IBC, 2016 seeking direction to the Resolution Professional. Heard the submissions made by Ld. Counsel for the Applicant. Ld. Counsel on behalf of the Resolution Professional accepts notice on behalf of the Resolution Professional for filing their reply and appearance. Ld. Counsel for the Applicant undertakes to provide a copy of the application to Ld. Counsel for the Resolution Professional. List the application on **01.12.2023**.

Int. Pet./68/2023:-

This is an application filed under Section 65(1) of IBC, 2016 read with Section 60(5) of IBC, 2016. Heard the submissions made by Ld. Counsel for the Applicant. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the application on **01.12.2023**.

**IA/3942/2023, IA/3316/2023, IA/3472/2023, IA/3481/2023,
IA/3280/2023, IA/3277/2023, IA/2944/2023, IA/3254/2023,
IA/3048/2023, IA/2850/2023, IA/4361/2023 & IA/3101/2023:-**

List all these applications on **01.12.2023**.

S/d-
(Dr. SANJEEV RANJAN)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)